

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00066/2021

Dated Monday the 1st day of February Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)**

(Through Video Conferencing)

D.V.Santhi, D/o. S. Villiyappan,
No. 74, Chinnannan Chetty Street,
Velandipalayam, Coimbatore 641025.

....Applicant

By Advocate M/s. K. S. Govinda Prasad

Vs

1.Union of India rep by the
Senior Divisional Personnel Officer/PGT,
Divisional Office, Personnel Branch,
Southern Railway, Palghat 678009. Kerala,

2.The Assistant Divisional Finance Manager,
O/o. Sr. Divisional Finance Manager,
Southern Railway, Palakkad 678009.

....Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

- a. To direct the 1st and 2nd respondent herein to pass a detailed reasoned and speaking order on merits and in accordance with law on the representation dated 20.02.2020 submitted by the applicant for paying of difference amount of Family pension, within a time-frame that may be stipulated by this Hon'ble Tribunal and for other reliefs as prayed for in the said representation and thus render justice;
- b. To award exemplary costs to the applicant to be payable by the respondents herein and thus render justice;
- c. To grant such other relief(s) which may be prayed for and/or which this Tribunal may deem fit, proper and just to be granted in the facts and circumstances of the case and thus render justice."

2. Heard Mr. K. S. Govinda Prasad, counsel for the applicant and Mr. P. Srinivasan, Sr. Standing counsel for Railways appearing on advance notice.
3. As the reliefs prayed for are of limited nature, this OA is disposed of without going into the merits of the case with a direction to the respondents to consider and dispose of the representation of the applicant dt. 20.02.2020 by a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
4. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

01.02.2021

SKSI